

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 875 of 2019

IN THE MATTER OF:

Ashish Mohan Gupta

....Appellant

Vs

**The Liquidator of
M/S Hind Motors India Ltd (In Liquidation)**

....Respondent

Present:

For Appellant: Mr. Sandeep Bajaj, Ms. Aakanksha Nehra and Ms. Aditi Pundhir, Advocates.

For Respondent: Mr. Savar Mahajan, Advocate.

ORDER
(Through Virtual Mode)

15.02.2021: The matter has been listed upon being mentioned for urgent hearing by the Liquidator. We are told that the larger Bench is still seized of the matter and opinion on the question whether during liquidation proceeding Scheme under Section 230 of the Companies Act can be proposed by Member or Creditor is yet to be decided. The matter is accordingly adjourned to **8th March, 2021**.

Meanwhile, the Respondent is permitted to file application for vacation of stay order.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc